

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**

**O.A. No.3053/2017**

New Delhi, this the 5<sup>th</sup>day of September, 2017

**HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

Mrs. Sudha Bhatia  
Age 61 years  
Group 'C'  
W/o Shri R.P.Bhatia  
Retired from DGD Wazir Pur (Industrial Area)  
Office of the Chief District Medical Officer (NW)  
Dte of Health Service, GNCT Delhi  
R/o H. No.82, Pocket C  
Phase 4, Ashok Vihar  
Delhi – 110 052. .... Applicant.

(By Advocate : Shri Padma Kr.S. )

Versus

1. Govt. of NCT Delhi through  
Chief Secretary  
Delhi Secretariat  
IP Estate, New Delhi.
2. Secretary  
Health & Family Welfare  
Department of Health & Family Welfare  
Govt. of NCT Delhi  
9<sup>th</sup> Level, A Wing  
IP Extension, Delhi Secretariat  
New Delhi – 110 002.
3. Secretary  
Department of Finance  
Government of NCT Delhi  
4<sup>th</sup> Level, A Wing  
Delhi Secretariat  
I.P.Estate, New Delhi.

4. Director  
Directorate of Health Service  
Govt. of NCT of Delhi  
Karkardooma  
Delhi – 110 032.
5. Chief District Medical Officer (North West)  
DGD Building Complex  
Sector 13, Rohini  
Delhi – 110 085. .... Respondents.

### **ORDER(ORAL)**

#### **By Hon'ble Ms. Praveen Mahajan, Member(A):**

Heard learned counsel for the applicant.

2. The applicant has filed the present OA aggrieved by the Annexure A-1 order dated 25.10.2016. Learned counsel states that the case of the applicant is squarely covered by the decision of this Tribunal in OA98/2015, dated 26.11.2015 in OA2083/2015 dated 20.08.2016.
3. In view of the same, he has made several representations dated 16.11.16, 27.04.2017, 13.06.17 to the respondents however, the respondents have not passed any order on the same till date.
4. In view of the circumstances stated herein, without going into merit of the case, I direct the respondents to consider the representation of the applicant and to pass an

appropriate speaking order as per law within a period of sixty days from the date of receipt of a copy of this order. If it is found that the case of the applicant is identical to those of the applicants in the above mentioned OAs., the necessary benefits may also be granted to the present applicant as per law within the next thirty days thereafter.

5. OA is accordingly disposed of. No costs.

**(Praveen Mahajan)  
Member(A)**

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